

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-307
IB - 2752/ND/2019

IN THE MATTER OF:

Chiraag Sharma

Vs

M/s. EMeditek Insurance Ltd.

....Applicant

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 26.11.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Adarsh

For the Respondent : Adv. Atul Kumar and Adv. Abhimanyu Sharma

ORDER

Mr. Atul Kumar, Advocate appeared on behalf of Corporate Debtor and undertakes to file his Vakalatnama along with reply. He further submitted that he has not received copy of the petition. Ld. Counsel for the petitioner is directed to serve a hard copy of the petition to the Ld. Counsel for the CD. He is also directed to file rejoinder, if any, within one week after receiving the copy of reply filed by the Ld. Counsel for the CD. List the case for 18.12.2019.

sd/-

(SUMITA PURKAYASTHA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)